NR = Not reported.

Implementation of MGNREGS in Andhra Pradesh

1066. SHRI PALVAI GOVERDHAN REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of amount released under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) to Andhra Pradesh during the last three years, year-wise and district-wise;
- (b) the details of assets created under the MGNREGS in Andhra Pradesh during the last three years, year-wise and district-wise;
- (c) whether there are complaints of not issuing cards, delay in payments, etc. in the State: and
- (d) if so, how the Ministry is planning to address them and curtail such complaints?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) State Employment Guarantee Fund (SEGF) is in operation in the State of Andhra Pradesh. Funds for implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are released to the SEGF by the Central Government and not to the districts. The details of amount released to Andhra Pradesh SEGF during the last three years are given below:-

Year	Amount Released (Rs. in lakh)
2009-10	378160.23
2010-11	741807.00
2011-12	147757.89

- (b) Assets created under MGNREGA in Andhra Pradesh fall in the categories of Land Development of SC/ST/Small and Marginal Farmers, Restoration of Minor Irrigation Tanks, Feeder Channels, Horticulture, Village Roads etc. The year wise and district wise details of works completed under MGNREGA in Andhra Pradesh as reported by the State Government during the last three years are given in Statement (See below).
- The Ministry has received 46 complaints regarding various irregularities including delay in payment till 31.03.2012, out of which 22 complaints have been disposed off. The State Government has reported that 527 complaints regarding non issuance of job cards were registered within the state, out of which 508 were redressed. 12,000 complaints regarding delay in payments were received by the State out of which 11860 were reported as redressed.
- The complaints received in the Ministry are forwarded to concerned State Governments seeking action taken report and comments thereon. Specific complaints of serious nature are investigated by the Ministry itself through National Level Monitors, internal audit parties or senior level officers team whose reports are analyzed and findings are forwarded to the concerned State Government for taking corrective measures. The Ministry has also been repeatedly reminding State Governments to ensure that they establish a suitable mechanism for redressal of grievances and disposal of complaints in accordance with the relevant provisions of MGNREG Act. Some important instruments of Monitoring Mechanism are Vigilance and Monitoring Committees at State and district level, National Level Monitors (NLMs), etc. State Government of Andhra Pradesh has reported the following measures to address complaints on delay in payments:-
 - Introduction of Electronic Transfer of Government benefits for ensuring payments to labourers within 14 days as mandated in the Act.

Written Answers to

- (ii) Payments made through banks by Banking Correspondent model using Smart Cards at the Gram Panchayats and also through Post Offices by biometric authentication.
- (iii) Compensation to labourers in case of delay payments beyond 14 days from closure of muster has been introduced and timelines has been fixed to penalize the defaulting functionaries who cause delay in the payment process.

Statement Number of works completed under MGNREGA in Andhra Pradesh

Sl.No.	Name of District	2009-10	2010-11	2011-12	
1	2	3	4	5	
1.	Adilabad	44853	51017	3416	
2.	Anantapur	35744	62103	1391	
3.	Chittoor	68794	35856	9962	
4.	Cuddapah	27557	52559	12144	
5.	Karimnagar	28034	45814	30431	
6.	Khammam	36692	71431	10473	
7.	Mahbubnagar	30652	55518	3048	
8.	Medak	19427	24286	1114	
9.	Nalgonda	36386	28159	2982	
10.	Nizamabad	14485	24611	10975	
11.	Rangareddy	6036	13512	948	
12.	Vizianagaram	9781	41253	1121	
13.	Warangal	18415	35894	2435	
14.	East Godavari	32743	39393	3525	
15	Guntur	14848	28828	3511	
16.	Kurnool	36851	61551	10199	
17.	Nellore	12018	41705	832	
18.	Prakasam	12057	42922	35543	

212	Written Answers to	[RAJYA SABHA]		Unstarred Questions
1	2	3	4	5
19.	Srikakulam	17063	24257	9505
20.	Krishna	8619	27105	35931
21.	Visakhapatnam	9387	21321	5381
22.	Godavari	12231	35894	2565

PMGSY proposal from Assam

1067. SHRIMATI NAZNIN FARUQUE: Will the Minister of RURAL DEVEL-OPMENT be pleased to state:

- (a) whether implementation of all phases of works under the Pradhan Mantri Gram Sadak Yojana (PMGSY) have been completed in Assam;
 - (b) if not, by when the same will be completed;
- (c) whether any proposal relating to the Yojana has been received from the State Government which is pending with the Central Government; and
 - (d) if so, the details thereof, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Ministry has sanctioned Project proposals for 4,645 road works measuring 15,909 km. length (including upgradation) to provide connectivity to 8,647 habitations upto Phase-VIII (including ADB) upto March, 2012. Against it the State has reported completion of 2,863 road works measuring 12,573 km. length and connectivity to 6,733 habitations under the programme till June, 2012. Rural road is a State subject and Pradhan Mantra Gram Sadak Yojana (PMGSY) is an one-time special intervention by Central Government for creation of rural infrastructure by way of construction of roads in rural area of the country which is executed by the States. The execution and progress of road works under the programme depends upon institutional and contracting capacity in the State, availability of land, availability of working season etc.

(c) and (d) No, Sir. As on date, no proposal of projects of the State of Assam under the Programme is pending with the Ministry for sanction.

Meetings of State Monitoring and Vigilance Committee

1068. SHRI MANI SHANKAR AIYAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of meetings of the State Monitoring and Vigilance Committee set upto supervise the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), State-wise;